

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:4391
ANSWERED ON:03.05.2012
MARKETING OF DRUGS
Annayagari Shri Sai Prathap

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government is contemplating to bring out guidelines for marketing of drugs and issue a code of conduct in this regard;
- (b) if so, the details thereof;
- (c) the reasons for delay in finalizing the marketing rules; and
- (d) the measures being taken by the Government to curtail the illegal drug marketing?

Answer

MINISTER OF STATE INDEPENDENT CHARGED OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION
AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) & (b): Ministry of Health & Family Welfare has informed that the manufacture and sale of drugs in the country is regulated under the provisions of the Drugs and Cosmetics Act, 1940 and Drugs and Cosmetics Rules, 1945 made thereunder. However, Department of Pharmaceuticals has prepared a draft 'Uniform Code of Pharmaceutical Marketing Practices' (UCPMP) which is to be adopted voluntarily in the first instance. The UCPMP was put up on the Department's website www.pharmaceuticals.gov.in for inviting the comments from all the stakeholders. The comments received were examined and draft UCPMP has been prepared and circulated to the pharma association for their comments.

(c) & (d): In view of reply to (a) & (b) above, does not arise